

4. राजभाषा (संघ के शासकीय प्रयोजनों के लिए प्रयोग) नियम, 1976 के नियम 10(4) के अधीन केन्द्रीय सरकार के कार्यालयों को राजपत्र में अधिसूचित किया जाना।
5. मुख्यालय के अधिकारियों (अर्थात् शाखा अधिकारी और हिन्दी स्लैक के अन्य अधिकारियों) द्वारा नियमित अंतरालों पर कार्यालयों का निरीक्षण किया जाना।
6. प्रेस विज्ञप्तियों आदि को हिन्दी और अंग्रेजी दोनों में जारी करना।
7. विज्ञापनों को हिन्दी और अंग्रेजी दोनों में जारी करना।
8. अहिन्दीभाषी क्षेत्रों में स्थित केन्द्रीय सरकार के कार्यालयों में राजभाषा क्रियान्वयन समिति के कृत्यों को बढ़ाया जाना।

#### Chore Committee Report on Credit Facilities

\*263. SHRI H.N. GOWDA :  
Will the Minister of FINANCE be pleased to state :

(a) whether any representation has been received regarding Chore Committee report on credit facilities ; and

(b) if so, what are the details and what is the reaction of Government to the same ?

THE DEPUY MINISTER IN  
THE MINISTRY OF FINANCE  
(SHRI MAGANBHAI BAROT) :

(a) Yes Sir.

(b) A statement is laid on the Table of the House.

#### Statement

Representation have been received by Government as also Reseve Bank

of India regarding directives issued by the latrter based on recommendations of the Working Group which reviewed the system of 'Cash Credit.' Broadly, the representations over such aspects as adverse impact of the provisions designed to secure large contribution of the borrowers towards working capital on production and further expansion, difficulties in fixation of peak level and non peak level credit requirements hardships to borrowers arising out of provisions for ad hoc limits for unforeseen contingencies at higher rates of interest, problems likely to be encountered in operaing a bill financing limit instead of a cash credit limit against book debts difficulties in compiling sophisticated quarterly returns and penalties contemplated for non submission of these returns .

The directives issued by Reserve Bank regarding the regulation of the Cash Credit System are primarily applicable to bigger borrowers who are expected to be in a position to undertake proper credit p'anning and have an information system to monitor all aspects of their business operations on regular basis. Keeping in view the over all priorities of competing demands on limited bank funds it is also considered desirable to secure some reduction the degree of reliance of such borrowers (other than sick units) on the banking system. In case a borrower is not a position to comply with the requirement of minimum contribution immediately the excess is treated as working capital term loan, repayable over a period not exceeding five years. This step is, therefore, not likely to stand in the way of production. Special problems peculiar to specific units or situations regarding grant of ad hoc limits, fixation of peaklevel and non-peak level limits substitution of cash credit limits against book debts by bill limits ec. can always be mutually sorted out among the borrowers and their banks on merits of each case.